

**IN THE INCOME TAX APPELLATE TRIBUNAL  
DELHI BENCH: 'A' NEW DELHI**

**BEFORE SHRI R. K. PANDA ACCOUNTANT MEMBER  
AND  
SH. KULDIP SINGH, JUDICIAL MEMBER**

**I.T.A. No. 5281/DEL/2019 (A.Y 2015-16)**

**(THROUGH VIDEO CONFERENCING)**

Arun Kumar Aggarwal (HUF) K-15/1, DLF Phase-II, Gurgaon Haryana, AAIHA1857P <b>(APPELLANT)</b>	Vs	ITO Ward-1(2) 5 <sup>th</sup> Floor, HSIIDC Building, Vanijya Nikunj, Udyog Vihar Phase-V, Gurgaon <b>(RESPONDENT)</b>
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<b>Appellant by</b>	<b>None</b>
<b>Respondent by</b>	<b>Sh. Om Prakash, Sr. DR</b>

<b>Date of Hearing</b>	<b>27.10.2021</b>
<b>Date of Pronouncement</b>	<b>27.10.2021</b>

**ORDER**

**PER R. K. PANDA, AM**

This appeal is filed by the assessee against the order dated 28/3/2019 passed by CIT(A)-01, Gurgaon for assessment year 2015-16.

2. None appeared on behalf of assessee at the time of virtual hearing. The learned counsel for the assessee, vide its letter dated 25<sup>th</sup> September, 2021, received by email, has requested for withdrawal of the appeal filed by the assessee and stated that the assessee has opted to settle the dispute relating to the tax arrears for the assessment year under consideration under the Vivad Se Vishwas Scheme, 2020. A certificate to this effect under Section 5(1) of The Direct Tax Vivad Se Vishwas Act, 2020 has also been filed.

3. Learned Senior DR has no objection.

4. In view of the above, we accept the request of the assessee for withdrawal of the appeal.

5. In the result, the appeal of the assessee is dismissed as withdrawn.

**Order pronounced in the Open Court on this 27<sup>th</sup> Day of October,, 2021  
in presence of Ld. DR.**

**Sd/-  
(KULDIP SINGH)  
JUDICIAL MEMBER**

**Sd/-  
(R. K. PANDA)  
ACCOUNTANT MEMBER**

Dated : 27/10/2021

*R. Naheed \**

Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT(Appeals)
5. DR: ITAT

ASSISTANT REGISTRAR  
ITAT NEW DELHI

